# NOTICE

As per the directions of Hon'ble Shri Justice B.P.Colabawalla, it is hereby notified for the information of Advocates and parties appearing in-person that subject to order passed by the Court :-

1. Administrative, Partition, Commercial Disputes (above 100 Crores) and other suits assigned to this court will be heard on **every Monday and Wednesday**.

2. Chamber work and all application of miscellaneous nature including execution applications and leave petitions under clause XII of the Letters Patent, Custody and Guardianship matters, matters arising out of the Guardian and Wards Act and Juvenile Justice Act as well as matters specially assigned to this Court will be heard on **every Tuesday and Thursday**.

3. Court Receivers Reports will be heard specifically **on every Wednesday at 2.30 p.m..**

4. Adoption matters will be heard **on every Thursday at 10.30 a.m.** in Chamber.

5. Insolvency matters will be heard **on every Friday at 10.30 a.m.** in Court.

6. Commercial and other suits assigned to this court will be heard on **every Friday** after Insolvency matters are over .

The aforesaid directions are effective from **20th July 2022**, until further orders.

By order